

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 199 OF 2017 &
IA NO. 503 OF 2017**

Dated: 10th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Andhra Pradesh Spinning Mills Association ... Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Mr. Aamir Zafar Khan

Counsel for the Respondent(s) : Ms. Perna Singh
Mr. Prashant Mathur for R.2 & 3

ORDER

I.A. No. 503 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for respondent Nos. 2 & 3 seeks four weeks time to file reply. Respondents may file reply on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **12.12.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/kt